

**In the court of the District and Sessions Judge for Communal
Clash Cases, Madurai.**

Present : Thiru.R.Govindarajan.,M.L. (FAC)

Dated this the 18th day of April 2020

Cr.M.P.No.272/2020

in

CrI.M.P. No. 120/2020

in

C.C. No. 291/2016

Amended bail order pronounced:

The petitioner who was already granted with bail vide order of this Court in CMP 210/2020dt23.3.2020 and order of exemption from furnishing surety in CrMP 272/2020dt 13.4.2020, has come forward with this application seeking amendment of name of father of the petitioner.

Record Perused.. Earlier bail application filed on behalf of the petitioner in CMP210/2020 was allowed by this Court on 23.03.2020 and exemption of furnishing sureties filed by the petitioner also was allowed on 13.4.2020 in Cr.M.P.NO:272/2020.

According to the learned counsel for the petitioner, the father's name of the petitioner is Ramar but it was wrongly mentioned as veernathever in the bail application and in the bail order also the father's name of the petitioner is wrongly mentioned as Veernathever instead of Ramar, that the said mistake is due to inadvertence, and that in the circumstances the petitioner/accused's father's name may be amended as Ramar instead of Veernathever, in the earlier bail order in CMP 210/2020 dated 23.3.2020 and exemption of furnishing surety order in Cr.MP 272/2020 and verified the copy of **FIR and final report**. For which learned Public Prosecutor has no serious objection. It seems the father's name of the petitioner is wrongly mentioned inadvertently in the bail application and in the bail order.

Therefore, I am inclined to amend the father's name of the petitioner as ***Ramar** instead of Veernathever. ***(As per amended order in Cr.M.P.No.273/2020 dt.18.4.2020)**

Amended order pronounced by me, this the 18th day of April 2020.

District and Sessions Judge for
Communal Clash Cases, Madurai.(FAC)

Name of the Petitioner: : Baskaran
Name of the Father : ***Ramar**
***(As per amended order in Cr.M.P.No.273/2020 dt.18.4.2020)**
Name of the Police station : Cumbum North,
in Cr. No137/2016
Offences : u/s 8(c) r/w 20(b)(ii)(B)NDPS Act
Name of the Court: : District and Sessions Judge for Communal
Clash cases, Madurai

Order pronounced by me on the 18th April 2020.

(sd/-) R.Govindarajan.,
District and Sessions Judge for
Communal Clash Cases, Madurai.(FAC)

Copy to:

1. The Counsel for Petitioner/ Accused
2. The Inspector of Police Cumbum North P.S., Theni District
3. The Superintendent, Central Prison, Madurai

